

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 303 of 2011 in DFR No. 901 of 2011

Dated 3rd January, 2012

Present Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Tamil Nadu Electricity Board & Ors.Appellants
Versus
Madras Cements Ltd. & Anr.Respondents

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent (s) : Mr. T.S. Murthy

ORDER

I.A. No. 303/11
(Condone delay application)

This is an application to condone delay of 64 days in filing the appeal as against the Order dated 2.03.2011.

We have heard the learned counsel for the Appellants as well as the learned counsel for the Respondents. We find that sufficient cause has been shown in the affidavit. Accordingly, we condone the delay. The Registry is directed to number the Appeal.

Post the matter on **05.01.2012** for admission.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Vs/k